

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. 1

CENTRAL EXCISE APPEAL NO. 31029 OF 2018

(Arising out of Order-in-Appeal No. GUN-EXCUS-000-APP-030-18-19 dated 27.04.2018 passed by Commissioner of Central Tax & Customs (Appeals) Guntur)

**M/s Hindustan Coca-Cola
Beverages Pvt Ltd**

Atmakuru Village, Mangalagiri Mandal,
Guntur Distt

...Appellant

VERSUS

**Commissioner of Central Tax
Guntur**

...Respondent

APPEARANCE:

for the Appellant
Shri Hanuma Prasad, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER NO. _____ / 2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

